

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 187/2002
in
OA 963/2000

New Delhi, this the 8th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Sh. Govindan S.Tampi, Member (A)

Smt. Jatinder Raj Kaur
W/o Shri J.P.Singh
B-7, R.B.I.Staff Colony
Hauz Khas
New Delhi - 110 017.

...Petitioner
(By Advocate Sh. P.S.Mahendru)

V E R S U S

1. Sh. P.S.Bhatnagar
Chief Secretary
Govt. of NCT of Delhi
Delhi Govt. Secretariat
Players Building
I.P.Estate
New Delhi.
2. Sh. G.Srivastava
Director (Education)
Govt. of NCT of Delhi
Old Secretariat
Delhi.
3. Sh. Syed Athar Ali
Deputy Director (North)
Directorate of Education
Govt. of NCT of Delhi
Lucknow Road
Delhi - 110 007.

...Respondents
(Dept'l. rep. Mrs. Savita Arora, Principal
with Sh. M.L.Gupta, DDO)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

Petitioner has filed MA (un-numbered) on 1-7-2002, in which he has submitted that necessary orders have been issued by the respondents, excepting for certain mistakes/corrections in two increments which she hopes will be rectified by the respondents.

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2. In the MA, the petitioner has, therefore, prayed that OA may be dismissed as withdrawn without prejudice to her right to get the aforesaid mistake/omissions rectified.

3. In view of the above submissions made in the MA and by Sh. P.S.Mahendru, 1d. counsel, we expect the respondents to rectify the mistakes, if any, and pass appropriate orders shortly.

4. In the facts and circumstances of the case, CP 187/2002 is dropped. Notices to the alleged contemnors are discharged. File to be consigned to the Record Room.

5. Aforesaid MA is also accordingly disposed of.

GOVINDAN S.TAMPI)
MEMBER (A)

Lakshmi Swaminathan
(SMT. LAKSHMI SWAMINATHAN)
VICE-CHAIRMAN (J)

/vksn/